

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI**

**ROC No.192/SO/2020**

**Dated: 13.07.2020**

**NOTIFICATION**

**SUB:** Drastic rise in COVID-19 cases in the State – Functioning of the High Court of Andhra Pradesh, the A.P. State Legal Services Authority, the High Court Legal Services Committee and the Arbitration and Mediation Centre from 14.07.2020 to 03.08.2020 – Revised instructions for judicial and administrative work - Issued – Reg.

**REF:** High Court's Notification in ROC No.192/SO/2020, dated 01.07.2020

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Having considered the alarming rise of COVID-19 positive cases in the State of Andhra Pradesh, in partial modification of the notification in the reference cited above, the following instructions are issued for judicial and administrative functioning of the High Court of Andhra Pradesh, the A.P. State Legal Services Authority, the High Court Legal Services Committee and the Arbitration and Mediation Centre with effect from 14.07.2020 which shall remain in force upto 03.08.2020:

1. The Judicial work in the High Court of Andhra Pradesh, the A.P. State Legal Services Authority, the High Court Legal Services Committee and the Arbitration and Mediation Centre working under the control of High Court of Andhra Pradesh is through video conferencing only.
2. Filing of cases shall be only through e-filing mode and the guidelines issued by the High Court viz., "e-filing and Video Conferencing Guidelines for the High Court of Andhra Pradesh" shall be followed for filing of cases. Filing papers sent on e-mail id will not be entertained.
3. The hearing of all types of cases will be taken up through Blue Jeans video conferencing application or any other application approved by the High Court. Hon'ble Judges, if desire, may continue to virtual courts from their Lordships' respective residence.

4. At the first instance, the cases filed from 24.06.2020 be listed in seriatim for motion hearing. Meanwhile, in any pending matter, if there is any urgency, looking into the nature of the dispute, advocate may apply by filing urgent hearing application which shall be considered by the Hon'ble the Chief Justice and be listed before the Bench.

  
**REGISTRAR GENERAL**

1. The Prl. Secretary to the Hon'ble the Chief Justice (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
2. All the P.Ss to the Hon'ble Judges (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
3. All the Registrars, High Court of Andhra Pradesh.
4. The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the Notification in High Court's website]
5. All the Unit Heads in the State of Andhra Pradesh.
6. All the Officers, High Court of Andhra Pradesh.
7. All the Section Heads, High Court of Andhra Pradesh.
8. The Director, Judicial Academy, Secunderabad.
9. The Director, High Court Mediation and Arbitration Centre, High Court Building, Amaravati.
10. The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
11. The Secretary, High Court Legal Service Committee, High Court Building, Amaravati.
12. The Advocate General, State of Andhra Pradesh.
13. The Secretary to Governor, State of Andhra Pradesh, Vijayawada.
14. The Chief Secretary to Government, Government of Andhra Pradesh, A.P.
15. The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
16. The Registrar, A.P. Lokayukta, Hyderabad.
17. The Registrar, A.P. State Consumer Disputes Redressal Commission, Vijayawada.
18. The Chairman, Sales Tax Appellate Tribunal, Visakhapatnam.
19. The Special Judge for Trial of CBI Cases, Visakhapatnam.
20. The Presiding Officer, Labour Court, Anantapur; Guntur; and Visakhapatnam.
21. The Additional Registrar, Railway Claims Tribunal, Amaravati Bench, Arandalpet, Guntur.
22. The Registrar, Income Tax Appellate Tribunal, Visakhapatnam.
23. The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
24. The Secretary General, Supreme Court of India, New Delhi.
25. The Registrars General, All High Courts in India.
26. The Secretary, Bar Council of A.P., High Court, Amaravati.
27. The Accountant General, Enikepadu, Vijayawada, Andhra Pradesh.
28. The Public Prosecutor, High Court of A.P., Amaravati.
29. The Administrative Officer, Government Pleaders' Office High Court of A.P., Amaravati.
30. The Administrator General and Official Trustee, High Court Building, Hyderabad.
31. The Director of Prosecutions, Vijayawada.
32. The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette).
33. The President, High Court Advocates' Association, Amaravati.
34. The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh.

35. The Commissioner, Information & Public Relations, Andhra Pradesh, RTC Bhavan, Vijayawada. (with a request to publish the notification in all local dailies)
36. The Director, All India Radio, Vijayawada. } With a request for making necessary announcement
37. The News Director, Doordarshan Kendra, Vijayawada.
38. The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi, Andhra Jyothi, Vaartha, The Hindu & Indian Express. } For publication in the News Paper
39. The Deputy Director, Public Relations, Andhra Pradesh Secretariat, Velagapudi.
40. The Overseer, High Court of Andhra Pradesh.
41. SPARE.

